

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00279/2020
AND
MISCELLANEOUS APPLICATION NO.170/00239/2020**

DATED THIS THE 21st DAY OF OCTOBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

P.M.Upadya

S/o Late P.Narayana Upadya

Aged about 63 years

Formerly working as Junior Manager

KIOCL Ltd.

Residing at 2-109-A14(1)

"Shree Vinayaka", Acharya Lane

Hosabettu, Kulai, Mangalore - 575019.

....Applicant

(By Advocate Shri Vishwanath Bhat - through video conference)

Vs.

1. KIOCL Ltd.

II Block, Koramangala

Bengaluru-560 034

Represented by its Chairman cum

Managing Director.

2. The General Manager (HR)

KIOCL Ltd.

II Block, Koramangala

Bengaluru-560 034.

.....Respondents

(By Advocate Shri M.V.Rao – through video conference)

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

After arguing the matter for some time, learned counsel for the applicant wishes to withdraw the Original Application as well as the Miscellaneous Application No.239/2020 with liberty to file afresh with better particulars.

2. In view of the above, the Original Application as well as the Miscellaneous Application No.239/2020 are dismissed as withdrawn with liberty as aforesaid.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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